HARYANA VIDHAN SABHA

PUBLIC ACCOUNTS COMMITTEE

-(2005-2006)

(Fifty Seventh Report)

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REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2002-2003 and 2003-2004.



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2006

(Presented to the House on 2181- March, 2006)

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COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE (2005–2006)

Chairperson

1. Shri S. S. Surjewala

Members

- *2. Shri Paramvir Singh
 - 3. Shri Mahender Partap Singh
 - 4. Prof. Chhattar Pal Singh
 - 5. Maj. Nirpender Singh Sangwan
 - 6. Shri Bhupinder

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- 7. Rao Yadvender Singh
- 8. Shri Tejender Pal Singh
- 9. Dr. Sushil Kumar Indora

Secretariat

- 1. Shri Sumit Kumar, Secretary
- 2. Shir Kuldip Singh, Joint Secretary
- * Resigned from the membership of the Committee w.e.f. 14th January, 2006 (F.N.) on his appointment as Parliamentary Secretary.

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INTRODUCTION

1. I, the Chairperson of the Public Accounts Committee, having been authorised by the Committee in this behalf, present this Fifty Seventh Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2002–2003 and 2003–2004.

2. The Committee for the year 2005-2006 was nominated on 9th April, 2005 by the Hon'ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 21st March, 2005, authorizing him to nominate the Members of the Committee on Public Accounts for the year 2005–2006.

3. The Appropriation Accounts/Finance Accounts for the years 2002–2003 and 2003–2004 were laid on the Table of the House on 13th February, 2004 and 1st December, 2004 respectively. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the reports. The Committee in its meeting held on 6-12-2005 considered the reasons for excess and surrenders furnished by the concerned departments and evidence tendered by them.

4. A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

CHANDIGARH: The 20th February, 2006 S. S. SURJEWALA Chairperson.

(v)

EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEARS 2002–2003 AND 2003–2004

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Excess over grants/appropriations 2002-2003

2.1.3 In Revenue Section, there was an excess of Rs. 12.40 crore in three grants. In Capital Section, there was an excess of Rs. 160.19 crore in three grants. These excesses (details given below) require regularisation under Article 205 of the Constitution of India.

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Sr. No.	Number and name of grants/appropriations	Total Grants/ appropriations	Actual expenditure	Excess
•	Revenue (Voted)	vat menunu i	- (In Rupees)-	
1.*	1-Vidhan Sabha	8,99,52,000	9,47,69,913	48,17,913
2	6-Finance	7,59,04,79,000	7,70,93,57,286	11,88,78,286
à	Revenue (Charged)	.*		÷ ••• ···
3.	10-Medical and Public Health	15,60,000	18,81,241	3,21,241
	Total	7,68,19,91,000	7,80,60,08,440	12,40,17,440
	Capital (Voted)			
4.	10–Medical and Public Health	1,64,23,00,000	1,92,75,66,040	28,52,66,040
5.	15-Irrigation	3,25,00,00,000	3,47,57,64,732	22,57,64,732
ć .` ",	25-Loans and Advances by State Government	3,47,72,75,000	4,56,81,07,094	1,09,08,32,094
	Total	8,36,95,75,000	9,97,14,37,866	1,60,18,62,866

Excess over grants/appropriations 2003-2004

2.1.3 The excess of Rs. 0.17 crore involving two grants under revenue account and Rs. 2,227.46 crore under capital account in respect of six grants/appropriations required regularisation under Article 205 of the Constitution of India. Details are given below :

Sr. No.	Number and name of grants/appropriations	Total Grants/ appropriations	Actual expenditure	Excess
	Revenue (Voted)		(In Rupees)	N
1.	1–Vidhan Sabha	9,63,04,000	9,74,98,000	11,94,000
	Revenue (Charged)			
2	1Vidhan Sabha	- 18,60,000	23,23,000	4,63,000
	Total	9,81,64,000	9,98,21,000	16,57,000
	Capital (Voted)		-	
3.	4-Revenue	15,00,00,000	32,55,76,000	17,55,76,000
4.	7–Other Administrative Services	3,00,000	19,80,000	16,80,000
<u>5</u> .	10–Medical and Public Health	2,25,22,40,000	2,64,78,20,000	39,55,80,000
6,	15–Irrigation	2,69,67,10,000	3,48,04,35,000	78,37,25,000
7.	25-Loans and Advances by State Government	3,39,21,76,000	24,29,82,58,000	20,90,60,82,000
	Capital (Charged)			
8.	15-Irrigation	5,00,00,000	6,19,33,000	1,19,33,000
	Total	8,54,14,26,000	30,81,60,02,000	22,27,45,76,000

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Observations/Recommendations of the Public Accounts Committee

After going through the Finance Accounts and Appropriation Accounts of the Haryana Government for the year, 2002-2003 and 2003-2004 as shown in the paras of the Comptroller and Auditor General reports and also after hearing the Departmental representatives, the Committee noted with concern that cases of excess expenditure over the grants/appropriations continued to occur despite the Committee's observations time and again that the expenditure over the various grants were attributed to revision of allowances of MLAs, large number of retirement benefits of employees and different schemes sponsored by Govt. of India and including of prorata charges of establishment during the years 2002–2003 and 2003–2004.

During the course of oral examination the Committee observed that departments namely Revenue, Medical and Health, Public Health, Irrigation and Printing and Stationery have either withdrawn the funds in excess of budegtary provision or have not reconciled their expenditure figures with Accountant General (A & E) Haryana. The main reasons of excess expenditure appearing during these years were no proper budgetary control at the level of Treasury Officers and non reconciliation of expenditure figures by Departments with Accountant General (A & E) Haryana. The Committee desired that all Departments should properly reconcile their expenditure figures immediately at the end of financial year and especially directed Medical and Health Department to reconcile their expenditure figures with Accountant General (A&E). The Committee also desired that the Finance Department should issue the necessary instructions regarding cases in which budgetary provisions were in excess drawn in the same grant should not be repeated in future and proper monitoring methods should be adopted at higher levels.

Subject to these observations the Committee recommends that excess expenditure of Departments mentioned above for the years 2002–03 and 2003–04 be regularised by the Legislature in the manner prescribed under Article 205 of the Constitution of India.

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